

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No. 79/ALD/2022**

**CORAM:**

- 1. SHRI HARNAM SINGH THAKUR,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI SUBRATA KUMAR DASH,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> December, 2022, 12:00 pm**

<b>NAME OF THE COMPANY</b>	<b>STATE BANK OF INDIA VS BAJAJ HINDUSTHAN SUGAR LTD.</b>
<b>UNDER SECTION</b>	<b>7 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING:**

Sh. Sandeep Arora, Adv. : *For the Financial Creditor.*  
Sh. Adarsh Bhushan, Adv. : *For the Corporate Debtor*  
Sh. Vinay Navare Sr. Adv. alongwith Sh. Sharad, Adv. : *For the Intervener*

**ORDER**

It is stated by Mr. Vinay Navare, Ld. Sr. Counsel for the Intervener that he has moved an application for Intervention and copy of the same has been supplied to the Ld. Counsel for the petitioner. Ld. Counsel for the petitioner has received the same as stated as by him and it is also stated by Ld. Counsel for the respondent that one copy of the same be also supplied to him.

Ld. Counsel for the Intervener is directed to supply the copy of the same and Registry is also directed to list the said intervention application, if it is defect free, on the next date of hearing and reply of the main petition be also filed by Ld. Counsel for the respondent within three weeks. Advance copy to the other side. Thereafter, rejoinder if any, may be filed one week before the next date of hearing after receiving the advance copy of reply.

Let the matter be listed on 10<sup>th</sup> February, 2023.

—Sd—

**(Subrata Kumar Dash)**  
**Member (Technical)**  
**07<sup>th</sup> December, 2022**

*Priya Agarwal*  
*(Stenographer)*

—Sd—

**(Harnam Singh Thakur)**  
**Member (Judicial)**